

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

BEFORE REGISTRAR M.P. BHADRAN

Petition(s) for Special Leave to Appeal (Civil) No(s).3476/2005

(From the judgement and order dated 13/08/2004 in RP No. 489/2004 & OP No. 20129/2002 of The HIGH COURT OF KERALA AT ERNAKULAM)

STATE OF KERALA & ORS.

Petitioner(s)

VERSUS

K.V. PETER & ANR.

Respondent(s)

(With prayer for interim relief and office report)

WITH SLP(C) NO. 3525 of 2005

(With prayer for interim relief and office report)

SLP(C) NO. 4110 of 2005

(With prayer for interim relief and office report)

SLP(C) NO. 4706 of 2005

(With prayer for interim relief and office report)

Date: 03/10/2007 This Petition was called on for hearing today.

For Petitioner(s)

Mr. P.V. Dinesh,Adv.

For Respondent(s)

Mr. Romy Chacko

UPON hearing counsel the Court made the following
ORDER

SLP (C)3476/2005

Service is not complete. The petitioner is granted four weeks' time to file affidavit in respect of respondent No. 2.

SLP (C) 4706/2005

The respondent is granted four weeks' time to file the counter affidavit.

SLP (C) 4110/2005

The respondent is granted four weeks' time to file the Vakalatnama and counter affidavit, as last chance.

List on 12.11.2007.

AK

(M.P. BHADRAN)
REGISTRAR